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CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No. 395 of 1995

New Delhi, dated this the 13 November, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri H.S. Teotia,  
S/o Shri V.P.S. Teotia,  
R/o Vill. Nathugarhi,  
P.O. Gulaothi,  
Distt. Bulandshahr, U.P. .... APPLICANT

(By Advocate: Shri S.S.Tiwari)

VERSUS

Union of India through the  
Secretary,  
Staff Selection Commission,  
Block No.12,  
C.G.O. Complex,  
Lodhi Road,  
New Delhi.

.... RESPONDENT

(By Advocate: Shri M.M.Sudan)

JUDGMENT

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

The applicant who appeared in 1993 competitive exam. conducted by the Staff Selection Commission for recruitment to the post of Inspectors of Central Excise, Income Tax etc. seeks to know

- (a) the marks obtained by him both in written and personality test;
- (b) the minimum passing marks fixed by the Respondents;
- (c) the production of, if need be, answer book of the applicant before the Tribunal.

A

2. As this a competitive exam. the question of "minimum passing marks" in this case does not arise.

3. The Respondents in their reply have stated that the results of the said exam. had been declared by the Commission on the basis of merit-cum-preference of the candidates vis-a-vis the number of vacancies available. The petitioner, a 'UR' category candidate of Delhi Zone, had opted all the posts except post F (Gr.II) of Delhi Subordinate Service. Since the recruitment was on zonal basis, the petitioner was eligible to be considered for the Delhi Zone only in the said exam., for Post D Inspector of Income Tax and Post F (Gr.II of DASS). Post F was not opted by the petitioner as is clear from his list of preference at Annexure R-1. Therefore, his name was considered only for Post D for which 14 UR vacancies were reported. Even in that the applicant could find a place Select List/since the 14 reported vacancies were filled by higher ranking candidates. The petitioner's All-India merit position was AI-00122 whereas the last 'UR' category candidate included in the Select List of Post D in Delhi Zone had got the All-India merit position AI-00035.

4. The Respondents have further stated that the Commission do not intimate the marks secured by the candidates in any competitive examination. They have pointed out that the candidates applying for Staff Selection Commission's Exam. have grown tremendously. In 1992-93 the number of candidates were about twenty one lakhs. With the constraints in manpower and time available it is not administratively feasible for the SSC to convey the marks to all individual candidates appearing the above Examinations.

5. The applicant has failed to produce any materials, which would prima facie allow us to hold that persons securing less marks than him were selected and he was subjected to hostile discrimination. He has also failed to produce any rule or instructions which give him a vested right to give the information he is seeking other than the above already made available to him.

6. This matter calls for no interference. This O.A. fails and is dismissed. No costs.

A Vedavalli  
(Dr. A. Vedavalli)  
Member (J)  
/GK/

S.R. Adige  
(S.R. Adige)  
Member (A)